

**GOVERNMENT OF INDIA  
MINISTRY OF INFORMATION & BROADCASTING**

**LOK SABHA  
STARRED QUESTION NO. \*37  
TO BE ANSWERED ON 19.07.2018**

**REVIEW OF UPLINKING/DOWNLINKING GUIDELINES**

**\*37. SHRI SHRIRANG APPA BARNE:  
SHRI ADHALRAO PATIL SHIVAJIRAO:**

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

(a) whether the present uplinking and downlinking guidelines which came into effect from 5th December, 2011 are now more than 5 years old and require changes and if so, the facts in this regard;

(b) whether his Ministry has felt any need to review/amend some of the provisions of these guidelines to ensure healthy growth of the broadcasting sector and if so, the details thereof;

(c) whether the Telecom Regulatory Authority of India (TRAI) has recommended several measures on "Ease of Doing Business in Broadcasting Sector"; and

(d) if so, the steps taken by the Government for implementation of the aforesaid recommendations?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF  
INFORMATION AND BROADCASTING {COL. RAJYAVARDHAN RATHORE  
(Retd.)}**

(a) to (d): A statement is laid on the table of the House.

**Statement as referred to in reply to parts (a) to (d) of Lok Sabha Starred Question No. 37 for 19.07.2018.**

(a) & (b): The present Policy Guidelines for Uplinking of television channels from India and Policy Guidelines for Downlinking of television channels came into effect on 5<sup>th</sup> December, 2011.

The Central Government has felt the need for changing the extant Guidelines to facilitate healthy growth of the broadcasting sector along with a sound regulatory network, and for this purpose had requested Telecom Regulatory Authority of India (TRAI) on 21.08.2017 for giving its recommendations. TRAI has furnished its recommendation on 25.06.2018 which is under consideration of the Government.

(c) & (d): Telecom Regulatory Authority of India (TRAI) has furnished its recommendations on "Ease of Doing Business in Broadcasting Sector" on 26.02.2018, which are under consideration of the Government.

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